



(2)

C.P.1/97(O.A.34/97)

22-4-97

No return service  
is received so far.

23-4-97

Learned counsel Mr.B.K.Purkayash  
thas prays for sometime. Accordingly,  
we adjourn the case till 28-4-97 for  
orders.

*68*  
Member

*JK*  
Vice-Chairman

lm

*fr*  
25/4

28.4.97

Notices were sent by registered  
post on 14.3.97. Notices had not been  
returned. On the prayer of Mr B.C.  
Das learned counsel for the petitioner  
let fresh notice be issued by regis-  
tered post. Petitioner is given 3 days  
time to take steps. Notice is return-  
able within 4 weeks.

List on 27.5.97 for show cause  
and further orders.

*68*  
Member

*JK*  
Vice-Chairman

pg

*fr*  
29/4

28.5.97  
Service reports are still  
outstanding.

27.5.97

Let this case be listed for show  
cause and orders on 3.6.97.

*68*  
Member

*JK*  
Vice-Chairman

30.5.97

Notice duly served pg  
on respondent No. 1. *fr 29/5*

3.6.97

Let this case be listed for show  
cause and orders on 26.6.97.

On 26.6.97 the alleged contemner  
shall appear personally before this  
Tribunal.

*68*  
Member

*JK*  
Vice-Chairman

2-6-97

Show cause billet  
on behalf of the  
respondents No. 3.

26.6.97 Show cause by you pg  
Notice duly sent on pg  
25/6 SP. No. 1. *fr 16*

26.6.97

Col. Baldev Singh, alleged contemner is present before this Tribunal in person. He informs the Tribunal that the order of the Tribunal has been complied with. Mr. B.C. Das learned counsel appearing on behalf of the petitioner also confirms the same.

In view of the above, the contempt proceeding is closed.

  
Member

  
Vice-Chairman

trd

  
Dr. M.T.